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<b>Sikkim</b>		
1.	Chujachen Hydro Electric Project 2x49.5=99 MW	M/s Gati Infrastructure Ltd.
2.	Teesta Stage-III Hydro Electric Project 6x200 MW=1200 MW	M/s Teesta Urja Ltd.
3.	Teesta Stage- VI Hydro Electric Project 4x125 MW - 500 MW	M/s Lanco Energy Pvt. Ltd.
4.	Rangit-IV Hydro Electric Project 3x40 MW = 120 MW	M/s Jal Power Corporation Ltd.
5.	Jorethang Loop Hydro Electric Project 2x48 MW = 96 MW	M/s. DANS Energy Ltd.

(b) and (c) No significant environmental problems have been reported or envisaged in Assam due to power plants/projects in the North Eastern Region. Extensive studies are carried out during the formulation of Environmental Assessment Report and Environment Management Plans Report for protection and sustenance of the environment surrounding the project areas. Downstream impact assessment studies of Hydro Power Projects are also carried out, where necessary.

#### Hydro-electric potential in Arunachal Pradesh

2731. SHRI O.T. LEPCHA: Will the Minister of POWER be pleased to state:

- the potential of hydro-electric power in Arunachal Pradesh;
- what efforts are being made to tap this potential;
- whether more private players are entering into operation in the State for generation of hydro-electric power;
- what is the share of NHPC in the State; and
- whether enough caution has been taken to award contract in view of the borders of the State?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):  
(a) As per the studies completed by Central Electricity Authority (CEA) in 1987 for re-assessment of hydro potential in the country, the State of Arunachal Pradesh has an identified capacity of 50328 MW.

(b) Following three projects with an aggregate capacity of 2710 MW are presently under construction in Arunachal Pradesh:

Name of Project	Agency	I.C. (MW)
Lower Subansiri	NHPC	2000
Kameng	NEEPCO	600
Pare	NEEPCO	110
TOTAL		2710

Further, in order to expeditiously cap the available hydro electric potential in the State, Government of Arunachal Pradesh have allotted a large no. of hydro projects to prospective developers in the Central and the Private Sector for implementation in the near future. Summary of these allotted projects, as per the information available in CEA, is as under:

Sector	Nos.	I.C. (MW)
Central	4	5870
Private	74	27746
TOTAL	78	33616

These projects are likely to yield benefits by end of 12th Plan and beyond.

(c) As indicated above, a large number of private developers are coming forward to take up implementation of hydel projects in the State.

(d) The share of NHPC in Hydro Power Development in the State of Arunachal Pradesh is given below:

Sl. No.	Category of Projects	Total Capacity	Share of NHPC
	(>25MW)	(MW)	Projects (MW)
i)	In Operation	405	Nil
ii)	Under construction	2710	2000
iii)	Allotted Schemes	33616	4750

(e) Ministry of Power have issued 'Guidelines for participation of Foreign Companies in the Tenders for Work Packages of Hydro Electric Projects in Sensitive Areas' on 3.9.2009. These guidelines have been framed on the consideration that National Security will be a critical determinant while making choices in regard to Hydro-electric projects in sensitive regions and border areas. Along the border, the concerned area may extend to a width of 50 km. on the Indian side of the International borders and every hydro-electric projects within this belt, with foreign participation of any form will need prior security clearance. Prior clearance would apply in case of HE Projects being set up in certain sensitive locations, even if these are away from the border.

These guidelines shall be applicable to all Hydro-electric Projects, being set up in the Central and State sector and by Independent Power Producers, having foreign participation of any form, regardless of the Project size or investment limit, located in the State of Jammu & Kashmir, in the North Eastern States including Sikkim and within an aerial distance of 50 kilometers on the Indian side of the international border with neighbouring countries or of the line of control (LOC) with Pakistan, or of the Line of Actual Control (LAC) with Tibet Autonomous Region (China), or within any notified Restricted/Projected areas, or within sensitive locations as identified by Ministry of Home Affairs from time to time. In case of these projects, prior Clearance would be required from Ministry of Home Affairs at the time of:

- Bid process for selection of developer, contractor or sub-contractor at the stage of Request of Qualification (RFQ).
- Allotment of projects by State Governments.
- Appointment of Foreign contractor or sub-contractor by the Developer

The guidelines also provide for the restrictions on employment of foreign employees to be deployed at the project either awarded or sub-contracted to a foreign company and their stay and movement outside the designated place of stay and project site.

#### **RGVY in Madhya Pradesh**

†2732. SHRI RAGHUNANDAN SHARMA: Will the Minister of POWER be pleased to state:

(a) the number of districts in Madhya Pradesh for which proposals under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGVY) are pending; and

(b) by when these would be sanctioned and the proposed amount released?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) and (b) Out of 48 districts of Madhya Pradesh, projects for 32 districts with project cost of Rs. 1533 crore have been sanctioned under RGVY. Balance 16 projects will be considered in the next phase of RGVY, as and when funds are made available for the Phase-II of RGVY.

#### **Appointment of Chairman of DVC**

2733. SHRI D. RAJA:

SHRI K.E. ISMAIL:

Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the Secretary of the Damodar Valley Corporation (DVC) was promoted to its Chairman on October 13, 2009;

(b) if so, whether it is a fact that there were at least three cases of disciplinary action against him and his Ministry processed his appointment without Vigilance Clearance from the Commission; and

(c) if so, the details thereof and the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) Yes, Sir. Ministry of Power issued Order No.14/1/2007-DVC on 13th October, 2009 regarding appointment of the then Secretary, DVC as Chairman, DVC from the date of assumption of the charge of the post, on deputation basis for the period upto 21.05.2011 and he took over the charge of Chairman, DVC on the forenoon of 14th October, 2009.

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†Original notice of the question was received in Hindi.